

44. महानिदेशक, राष्ट्रीय व्यावहारिक आर्थिक परिषद (एन०सी०ए०ई०आर०), नई दिल्ली ।

श्रेणी-7

सरकारके प्रतिनिधि

45. सचिव, वस्त्र विभाग ।

46. सचिव, वाणिज्य विभाग ।

47. जूट आयुक्त ।

48. वस्त्र आयुक्त । —सदस्य सचिव ।

Paid up Capital of Southern Bottlers Private Limited

1416. SHRI KISHOR MEHTA: Will the Minister of FINANCE be pleased to state:

(a) what is the paid up capital and reserve of Southern Bottlers Private Limited (a Pure Drinks Group Company) and what are the losses during the last three years and the carried forward losses;

(b) whether Government propose to take over the management of this company and not to advance any more loans to this group; and

(c) whether it is a fact that large sums of money have been borrowed by the Directors of Pure Drinks from this company (approximately Rs. 24 lakhs) and nationalised banks have advanced large sums to this company?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAN-ARDHAN POOJARI): (a) Details of paid up capital reserves and surpluses and carry forward losses of M/s. Southern

Bottlers Private Limited (SBPL) as on 31.8.83 are as follows;

	(Rupees)
Paid up Capital (as on 31-8-83)	4,65,000
Reserves & Surpluses	
Curry forward losses (as on 31-8-83)	1,07,32,298.56

Details of losses incurred by SBPL during the last three years (year ended 31st March) as available are as follows:

1980-81	1981-82	1982-83
Rs.	Rs.	Rs.
11,06,086.48	15,10,301.46	13,31,164.21

(b) No such proposal is under consideration of the Government.

(c) According to the balance sheet of the company for the year ended 31.8.83, there were the following dues from the Directors of Companies under the same management:

/Shri

Rs.

(i) Daljit Singh 14,61,775.47
(Maximum amount due at any time during the year Rs. 15,42,565.47)

(ii) Charanjit Singh 27,02,564.17
(Maximum amount due at any time during the year Rs. 14,42,565.47)

(iii) Apt Singh 60,649.33
(Maximum amount due at any time during the year Rs. 61,896.13).

In accordance with the provisions of the statutes governing Public sector banks information relating to individual constituents of public sector banks cannot be disclosed. Hence details about loans from nationalised banks to the company cannot be divulged.

Loss to Indian Overseas Bank through the Encashment of Guarantee for a Poultry Project in Libya

1417. SHRI BHAGATRAM MANHAR: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Indian Overseas Bank has lost about rupees six crores through the encashment of guarantee stood by the bank for a poultry project of a New Delhi based construction firm in Libya; and

(b) if so, what are the details thereof and steps taken or proposed to be taken by the Bank to recover this amount?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI IANARDHAN POOJARI):

(a) and (b) An advance payment guaranty issued by Indian Overseas Bank in participation with other banks in connection with a contract for construction of poultry sheds in Libya was invoked by the Deutsche Bank (German Bank). A claim has been launched by Indian Overseas Bank with the Export Credit and Guarantee Corporation and they are also attempting to recover the amount from the participating bank/institution and from the client company, who had earlier undertaken to reimburse the amount paid by the bank against the guarantee. A suit has been filed by the bank in the High Court of Delhi and the matter is presently *subjudice*. The loss, if at all, can be finally determined only after all the processes of recovery are completed.

News-item captioned "Insurance Company in Gold Racket"

1418. SHRI DHULESHWAR MEENA: Will the Minister of FINANCE be pleased to state:

(a) whether Government's attention has been drawn to a news-item captioned "Insurance Company in gold racket" which appeared in the 'Economic Times', New Delhi on (the 28th April, 1985; and

(b) if so, what are the details thereof and what action Government propose to take in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI IANARDHAN POOJARI): (a) Yes, Sir.

(b) Full vigilance is being maintained.

Diamond Deposits in Vijarakarur and Munimudugu in Andhra Pradesh

1419. SHRI M. KADHARSHA: Will the Minister of STEEL MINES AND COAL be pleased to state:

(a) whether any diamond deposits have been explored in Vijarakarur and Munimudugu in Andhra Pradesh by the Geological Survey of India;

(b) if so, what is the estimated quantity of diamond in these areas;

(c) whether any test has been undertaken to determine the quality of the diamonds; and

(d) if so, what are the details thereof?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE): (a) Yes, Sir.

(b) Survey work is still in progress. The diamond potential of the area will be known only after the survey work is completed.

(c) Yes, Sir.

(d) During exploration work both gem quality and industrial diamonds have been recovered.